

Rejoinder filed by
Applicant on 28/11/94
in duplicate.

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9/11

(3)

28/11/94 PT.

None for the applicant
Mr. Masurkar for the respondent
As there was Maharashtra Bench today
adj'd to 29/11/94 for admission

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Dated: 29.11.94

Heard Shri Y.R. Singh, Counsel for
the applicant and Shri V.S. Masurkar,
Counsel for the respondents.

In view of the clear statement
in Para 4 of the written statement
that in the event of non-compliance
of the notice dated 14.7.94, the
eviction proceedings will be initiated
against the applicant under Public
Premises Act, 1971 in addition to
disciplinary action, the present
application is misconceived and
is dismissed as pre-mature.
No order as to costs.

(M.S. Dashpande
Jc.

Order/Judgement (despatched
to Applicant/Respondent (s)
on 22/12/94

9/1/95